

Shrimati Renu Chakravartty: From the statement which has been given to us we find that there are several States which have not implemented the interim relief recommended by the Wage Board in respect of many establishments. What is the Government doing to see that these establishments implement the order? How will the Government expedite the other States falling in line with this interim award?

Shri D. Sanjivayya: It is not as if the other States have not implemented the interim award. The position is that the other States have not given us the information. With regard to non-implementation, I have already made it very clear that in the case of States which have implemented these recommendations, if they find that any establishment is not implementing them, they can take action under sections 17 and 18.

Shri Kapur Singh: Is it true that journalists receive favours from the Government because they are the professional image-makers of politicians? If not, why is it that the other categories of working class do not receive the same kind of favoured treatment?

Shri D. Sanjivayya: I cannot agree to the statement that journalists receive any type of favouritism from the Government. We have appointed wage boards numbering about 17 or 18 so far.

Shri A. P. Sharma: The hon. Minister has just now stated that it is not possible to fix any time limit for submitting the report of this wage board. Normally, whenever a wage board is appointed a time-limit is fixed for the receipt of its report. Why has that not been done so far as this Wage Board is concerned?

Shri D. Sanjivayya: It is not correct to say that normally we fix a time-limit. We do not fix any time-limit at all.

श्री विभूति मिश्र : माननीय मंत्री जी ने अभी उत्तर दिया कि वेज बोर्ड को मिलने

में अभी समय लगेगा। बहुत से राज्यों में वेज बोर्ड का निर्णय फालों नहीं होता है। इसमें केन्द्रीय सरकार क्या कारती है?

श्री र० कि० मालवीय : केन्द्रीय सरकार तो वेज बोर्ड के नोटिस में लाती है और वेज बोर्ड का काम है कि वह जितनी जल्दी हो सके ऐक्यान ले।

Shrimati Vimla Devi: From the statement it is seen that the interim award has not been implemented in the case of all establishments in Andhra. What is the reason for that?

Shri D. Sanjivayya: We do not have that information.

Mr. Speaker: Next question. Shri D. C. Sharma.

Shri Narendra Singh Mahida: I suggest that Question No. 83, which is also on the same subject, may be taken up.

Mr. Speaker: If the Minister has no objection, it might also be taken up.

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): They are on two different subjects.

Mr. Speaker: Then they need not be taken up together.

Implementation of Indo-Ceylon Pact

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*61. {
 Shri D. C. Sharma:
 Shri P. C. Borooah:
 Shri R. G. Dubey:
 Shri Rameshwar Tantia:
 Shri S. M. Banerjee:
 Shri Yashpal Singh:
 Shri Surendra Pal Singh:
 Shri Bishwa Nath Roy:
 Shri Brajeshwar Prasad:
 Shri Bal Krishna Singh:
 Shri Raj Deo Singh:
 Shri Hukam Chand
 Kachhavalaya:
 Shri Bade:
 Shri Onkar Lal Berwa:
 Shri Vidya Charan Shukla:
 Shri R. S. Pandey:

Shri Bhagwat Jha Azad:
Shri Kolla Venkaiah:
Shri M. N. Swamy:
Shri Man Singh P. Patel:
Shri U. M. Trivedi:
Shri R. Barua:
Shri Vishwa Nath Pandey:
Shri L. N. Bhanja Deo:
Shri Prakash Vir Shastri:
Shri Jagdev Singh
Siddhanti:

Will the Minister of External Affairs be pleased to state:

(a) whether an agreement has been reached to form a Joint Officials Committee to implement the Indo-Ceylon Pact; and

(b) if so, the steps taken in the matter?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) and (b). Yes, Sir. As a result of the talks between the Commonwealth Secretary and the Permanent Secretary of the Ministry of External Affairs of the Ceylon Government, held in December, 1964 agreement was reached, *inter alia*, on the question of setting up of an Indo-Ceylon Committee. Steps will be taken to set up the Committee after the formal approval of the two Governments has been announced.

Shri D. C. Sharma: What is going to be the composition of the Indo-Ceylon Committee? What are the functions which this Committee is supposed to perform?

Shri Dinesh Singh: We have not gone into the question of composition as yet, because it will be set up only after the agreement has been announced by the two Governments. Regarding the functions, it was mentioned in the agreement that this Committee will supervise the implementation of the agreement.

Shri D. C. Sharma: May I know if this Indo-Ceylon Agreement, about which so much noise was made in this country, is no a kind of damn

squib or a dead letter which will do nothing?

Shri Dinesh Singh: What am I to say about a conclusion which the hon. Member has drawn for himself? Where is the question of dead letter? The meeting has taken place, the two Governments have agreed to the recommendations of the meeting and the other things will follow.

Shri D. C. Sharma: I think the Indo-Ceylon agreement was arrived at some months ago and now the Deputy Minister says that no decision has been taken yet on the subject? What does it mean? It means that it was a dead letter so far, a damn squib so far.

Mr. Speaker: I can only get the information which the hon. Minister possesses and gives to the House.

The Minister of External Affairs (Shri Swaran Singh) Sir, may I clarify this? The Indo-Ceylon agreement has been finalised and copies of that have been placed on the Table of the House. Under that agreement a joint machinery was to be set up. This subsequent talk relates to the setting up of that joint machinery and the scope of its functioning. As a result of the talks between the representatives of the Governments of Ceylon and India, an agreement has been arrived at the official level with regard to the functioning of the joint machinery and the scope of its functioning. But its announcement has to wait till the subsequent agreement has been approved by the two Governments.

Shri P. C. Borooah: I know whether any assurance has been received from the Ceylonese Prime Minister, allaying the apprehensions arising out of the Ceylon Government's decision that it will maintain a separate electoral roll for the Stateless persons acquiring Ceylonese citizenship and, if so, what is that assurance?

Shri Dinesh Singh: As the House knows, the Prime Minister of India has written to the Prime Minister of

Ceylon on this subject. We have received an interim reply from the Prime Minister of Ceylon. Our Prime Minister will be sending a reply to it. The correspondence is still going on and we cannot do much about it at this stage.

Dr. L. M. Singhvi: We would like to know whether the Minister of External Affairs is in a position to assure this House that there is basic agreement on fundamentals in respect of the treatment to be accorded to persons of Indian origin in Ceylon and, if so, in what way would this committee facilitate the implementation of the broad points of agreement in respect of the treatment to be accorded in the future to persons of Indian origin in Ceylon?

Shri Swaran Singh: This official joint committee has nothing to do with the basic things that have been agreed upon between the two Prime Ministers. They have been incorporated in a solemn agreement. It is hoped that the two Governments will honour their commitments under the Prime Ministers' agreement.

Shri Surendrapal Singh: Are any advance arrangements made by the Government of India for the rehabilitation of those Ceylonese Indians who are likely to be repatriated under the agreement?

Shri Dinesh Singh: During the last session I have given some details of the arrangements we have made.

श्री महापाल सिंह : क्या सरकार यह बतला सकेगी कि जो लंका निवासी भारत में बसे हुए हैं उन लोगों को भी लंका जाने के लिए कहा जायेगा ?

श्री स्वर्ण सिंह : जी, नहीं कहा जायगा ।

Dr. M. S. Aney: The hon. Minister has stated in his reply that certain interim replies have been received and correspondence is going on and no final decision has been reached as yet. May I know whether that correspondence will be placed on the Table of the House?

Shri Dinesh Singh: I do not know whether it will be desirable to place on the Table of the House a letter received from the Prime Minister of Ceylon.

Shri Ranga: The hon. Minister says that he does not know whether it is desirable or not. Who is to decide it? Who will answer it.

Dr. L. M. Singhvi: It was no answer at all.

Shri Dinesh Singh: In all these things until the final decision is arrived at, we do not think it is desirable to lay copies on the Table.

Mr. Speaker: The hon. Minister must give some positive answer and not leave it to me.

Shri Dinesh Singh: As I have said in the earlier reply, correspondence is going on and it is not desirable to lay them on the Table at this stage.

Mr. Speaker: The Minister thinks that it is not desirable to lay them on the Table.

Shri D. C. Sharma: Neither the Minister nor the Deputy Minister seems to be in a position to take decisions.

Shri S. M. Banerjee: I would like to know whether Government has been able to assess the total number of persons who are likely to come to India? What preliminary arrangements have been made in this country to rehabilitate them? Otherwise, it will be very difficult to deal with the situation.

Shri Dinesh Singh: The total number was mentioned in the agreement itself. We were expecting about 5,25,000 persons to come to India during a period of fifteen years.

श्री श्रीकार लाल बेरबा : वह भारत-वासी जो लंका से घाना आवश्यक समझते हैं क्या उन के मुआबिजे की भी कोई बातचीत उन से हुई थी ?

श्री विदेश सिंह : उनके मुद्राविजे क मवाल नहीं है क्योंकि वहाँ जो उनक मामान है उस में से वे अपने साथ एक काय के हिसाब से ला सकेंगे ।

श्री श्रीकार लाल बेरवा : उनकी जो प्रापरटी रह जायेगी उसका क्या बनेगा ?

Shri Man Singh P. Patel: May I know what is the position of the persons who are not covered by the two Prime Ministers' Agreement and whether anything will be done in relation to that?

Mr. Speaker: This Question relates to that Agreement only.

श्री भागवत झा आजाद : जिन प्रवासी भारतीयों का इस से सम्बन्ध है चूंकि उन का बहुत विरोध इस समझौते के सम्बन्ध में हुआ है तो क्या मैं यह जान सकता हूँ कि सरकार ने संयुक्त अधिकारी समिति बनाने के पूर्व इस बात पर विचार किया है कि उनके विरोध के कारण कहीं सारे जो अभी तक के प्रयत्न हैं वे असफल न हो जायँ इसलिए उस पर पहले ही विचार कर लिया जाय ?

श्री विदेश सिंह : इस का तो पहले भी विचार हुआ था लेकिन इस में कोई ऐसा खास विरोध नहीं हो रहा है, सब से मिल कर कोशिश हो रही है कि ये समझौते पूरे तरीके से अमल में लाये जायँ ।

Shri Narendra Singh Mahida: May I know whether there is any term in the Agreement whereby the implementation of the Agreement would be re-examined after some time?

Shri Dinesh Singh: This is mentioned in the Agreement.

Concentration of Chinese Troops

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{ Shri Yashpal Singh:
Shri S. M. Banerjee:
Shri D. C. Sharma:
Shri Prakash Vir Shastri:
Shri Jagdev Singh

*62. { Siddhanti:

• Dr. L. M. Singhvi:
Shri Sidheswar Prasad:
Shri Hem Barua:
Shri Madhu Limaye:
Shri Sivamurthi Swamy:
Shri Man Singh P. Patel:
Shrimati Renuka Ray:
Shri D. N. Tiwary:
Shri Gulshan:
Shri D. J. Naik:
Shri Krishna Pal Singh:
Shri P. C. Borooah:
Shri Balkrishna Wasnik:
Shri Vidya Charan Shukla:
Shri Ram Harkh Yadav:
Shri Rameshwar Tantia:
Shri Maheswar Naik:

Will the Minister of Defence be pleased to state:

(a) whether it is possible to indicate the size of the concentration of the Chinese troops on the borders of India;

(b) whether it is in excess of the number of troops normally required for guarding the borders of a country; and

(c) the action proposed to be taken in the matter?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) The Chinese are known to have deployed roughly 13 to 16 Divisions on the northern borders of India.

(b) Yes Sir.

(c) All necessary steps have been taken and our defences are adequate to meet any eventuality.

श्री यशपाल सिंह : क्या सरकार यह बतला सकती है कि हिन्दुस्तान की सीमा कौन सी भारत सरकार मानती है, मैकमोहन लाइन को मानती है, कोलम्बो प्रपोज़ल्स की मानती है या जहाँ से इन के जनरल कौल भाग कर आये थे उस लाइन को अपनी सीमा मानती है या जो अभी यह नो-मैन-लैंड का नया प्रपोज़ल आया है इस को मानती है, आखिर उस के विचार में भारत की